

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.
ORIGINAL APPLICATION NO. 627 OF 2018**

Date Of Decision:- 22.10. 2018.

**CORAM: HON'BLE SHRI. R. VIJAYKUMAR, MEMBER (A).
HON'BLE SHRI. RAVINDER KAUR, MEMBER (J).**

Manish R. Pandey Electrician (Higher Skilled)

Material Organization (MB)
LBS Marg, Ghatkopar (West)
Mumbai 400086.

And R/at:- Mehta Building, Room No.5,
Colaba Mumbai 400005.*Applicant*

(Applicant by Advocate Shri. S.P. Mishra)

Versus

1. Union of India through
Ministry of Defence,
DGQA Residential Complex,
Ghatkopar (West)
Mumbai 400086.

2. Commodore (The Material Superintendent)
Material Organization (MB)
LBS Marg,
Ghatkopar (West)
Mumbai 400086.

3. Flag Officer Commanding-in-Chief
(Western Naval Command)
Tiger Gate, Ballard Pier
Mumbai 400023.

4. Assistant Controller Technical Services
Material Organization (MB)
LBS Marg,
Ghatkopar (West)
Mumbai 400086.

5. Controller Technical Services
Material Organization (MB)
LBS Marg,
Ghatkopar (West)
Mumbai 400086.*Respondents*

ORDER (ORAL)

1. Today, when the case was called for admission, heard Shri.

P.S. Mishra, learned counsel for applicant. We have carefully perused the case records.

2. The applicant has made out two causes of action in this application. One is related to the orders passed by the Disciplinary Authority on 11.08.2018 imposing a minor penalty. He has also challenged the ACR given to him for the year 2018 in the same application. The applicant has not filed any appeal against this order of the Disciplinary Authority and this application is therefore, premature in this regard. With regard to the ACR, he has filed an appeal on 25.05.2018 to the appropriate authority which remains pending.

3. In the circumstances, this application is, therefore, considered premature. Therefore, the respondents are directed to consider both his applications and to pass a reasoned and speaking order in respect of each of them within a period of three months from the date of receipt of certified copy of this order and then to communicate these orders to the applicant within two weeks thereafter.

4. In view of the above, the OA is disposed of with the above directions at the admission stage with no order as to costs.

(Smt. Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

Srp